



കേരള സർക്കാർ
Government of Kerala
2017



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART I

Notifications and Orders issued by the Government

Labour and Skills Department

Labour and Skills (A)

ORDERS

(1)

G.O. (Rt.) No. 1086/2017/LBR.

Thiruvananthapuram, 16th August 2017.

Whereas, the Government are of opinion that an industrial dispute exists between (1) Regional Manager, Eureka Forbs Pvt. Ltd., Anmol Palani, Block No. C & D5, Level IV, No. 88, G. N. Chetty Road, T. Nagar, Chennai-600 017, (2) The Branch Manager, Eureka Forbs Pvt. Ltd., Twin Tower, 1st & 2nd Floor, Y. M. C. A. Cross Road, Behind I. D. B. I. Bank, Kozhikode-673 001 and the workman of the above referred establishment Smt. Sareena, P. K. w/o Ujjal, Puthiyaveettil House, Opp. Tagore Hall, R. C. Road, Kozhikode-32 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the illegal termination of service of Smt. Sareena, P. K., Customer Relationship Representative by the management of Eureka Forbs Pvt. Ltd., Kozhikode is justifiable? If not, what relief she is entitled to?”

(2)

G.O. (Rt.) No. 1115/2017/LBR.

Thiruvananthapuram, 19th August 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director Sail-S.C.L. Kerala Limited, Registered Office, Steel Nagar, P. B. No. 42, Kolathara P. O., Kozhikode-673 655 and the workman of the above referred establishment represented the President Steel Mill Workers Union (AITUC), Steel Complex Unit Committee, Kolathara P. O., Farok in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Kozhikode. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

“Whether the denial of annual increment to Sri P. V. Shahid (Token No. 1354) worker of Steel Complex, Kolathara, Kozhikode by the management of Sail S. C. L. Kerala Limited, Registered Office, Steel Nagar, P. B. No. 42, Kolathara P. O., Kozhikode is justified or not? If not what are remedies available to him?”

(3)

G.O. (Rt.) No. 1178/2017/LBR.

Thiruvananthapuram, 30th August 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Sri L. Sathik Managing Partner, Lekshman Concretes, Kottiyam, Kollam and the workman of the above referred establishment represented by Sri T. Venugopal; General Secretary, Quilon District Motor & Mechanical Workers Union (CITU), CITU Bhavan, Kollam in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of Employment to Sri S. Sujith, Driver, by the management of Lekshman Concretes, Kottiyam is justifiable? If not what relief the worker is entitled to ?”

(4)

G.O. (Rt.) No. 1202/2017/LBR.

Thiruvananthapuram, 8th September 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Partner, Kalyan Sarees, Kovilakathum Padam, Thrissur-680 022 and the workman of the above referred establishment represented by the General Secretary, Shop Employees Association (AITUC) Mannadiar Line, Thrissur-680 001 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Thrissur. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to (1) Smt. Rajani Dasan, (2) Smt. Devi Ravi, (3) Smt. Beena Sojan, (4) Smt. Mayadevi, P., (5) Smt. Alphonsa Johnson, (6) Smt. Preethimol, P. V. by the management of Kalyan Sarees, Kovilakathum Padam, Thrissur-680 002 is justifiable. If not, what relief they are entitled to get ?”

(5)

G.O. (Rt.) No. 1203/2017/LBR.

Thiruvananthapuram, 8th September 2017.

Whereas, the Government are of opinion that an industrial dispute exists between (1) Sri V. S. Sunil kumar, Manager, Siva Glass Tech, Vellanikara West, Madakkathara P. O., Thrissur-680 651, (2) Sri P. Ramachandran, Partner, Siva Glass Tech, Thekkedath Veedu, Nettisery P. O., Thrissur-680 657, (3) Sri C. P. Jayasooryan, Partner, Siva Glass Tech, Chrikathu Veedu, Nettisery P. O., Thrissur-680 657 and the workman of the above referred establishment Sri Rijon s/o Vargese, Akkara House, Thaikattusery P. O., Thrissur-680 306 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Thrissur. The Industrial Tribunal, will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri Rijon, Glass Designer, by the management of Siva Glass Tech, Vellanikara West P. O., Madakkathara, Pin-680 651 is justifiable ?
If not what relief he is entitled to get ?

(6)

G.O. (Rt.) No. 1204/2017/LBR.

Thiruvananthapuram, 8th September 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, Aswani Hospital Ltd., Karunakaran Nambiar Road, Thrissur-680 020 and the worker of the above referred establishment Smt. Latha, K. w/o Rajendrababu, Mullazhipara Kizhakkethil House, Puthuruthi P. O., Thrissur-680 623 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Thrissur. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Smt. K. Latha, House Keeping Supervisor by the management of Aswani Hospital Ltd; Karunakaran Nambiar Road, Thrissur-680 020 is justifiable ? If not what relief she is entitled to get ?

(7)

G.O. (Rt.) No. 1280/2017/LBR.

Thiruvananthapuram, 26th September 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Smt. Sukumari Amma, Ayush Ayurveda Hospital, Parakkal, Muttill, Wayanad and the workman of the above referred establishment Sri Umesh, V. U., Vellankara House, Arinchemala P. O., Kaippattukunnu, Panamaram in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the termination of service of Sri Umesh, V. U., Therapist, Ayush Ayurveda Hospital, Parakkal, Muttill, Wayanad is justifiable or not ? If not what relief he is entitled to ?

(8)

G.O. (Rt.) No. 1290/2017/LBR.

Thiruvananthapuram, 28th September 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Pannikodan Mohanan s/o Velayudhan, Mythra P. O., Arikode (via), Malappuram District-673 639 (Abkari Contractor Group No. 1, Malappuram Range) and the workmen of the above referred establishment represented by (1) K. K. Velu Nair, Secretary, Earanad Taluk Chethu Thozhilali Union (CITU), Reg. No. 138/68, Manjeri P. O., Malappuram District-676 121 (2) Smt. Saraswathi, C., Chundathody House, Panthaloore, Kadambottu P. O., Manjeri (via), Malappuram District-676 121 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Palakkad. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

Whether non-payment of arrears of Salary, Bonus and other allowances to Smt. Saraswathi, C., Chundathody House, Panthaloore, Kadambottu P. O., Manjeri (via) by the employer, Sri Pannikkodan Mohanan s/o Velayudhan, Mithra P. O., Areacode (via), is justifiable or not ? If not, what are the reliefs she is entitled to ?

By order of the Governor,
SONIA WASHINGTON,
Deputy Secretary to Government.

നിയമ വകുപ്പ്

നിയമ (എച്ച്)

വിജ്ഞാപനം

നമ്പർ 5851/എച്ച്3/2017/നിയമം.

തിരുവനന്തപുരം, 2017 സെപ്റ്റംബർ 18.

1952-ലെ നോട്ടറീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ാം 5-ാം വകുപ്പുകളും 1956-ലെ നോട്ടറീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച്, കേരള സർക്കാർ, ശ്രീ. ജെയിംസ് ജോൺ, അഡ്വക്കേറ്റ്, നിരപ്പേതോട്ടം, പുതുപ്പള്ളിയാരം പി. ഒ., തൊടുപുഴ, ഇടുക്കി ജില്ല-685 584 എന്നയാളെ ഇടുക്കി റവന്യൂ ജില്ലയിൽ ഉൾപ്പെട്ട തൊടുപുഴ താലൂക്ക് പ്രദേശത്തേക്ക് 16-9-2017-ാം തീയതി മുതൽ വീണ്ടും അഞ്ചുവർഷക്കാലത്തുവിലേക്ക് നോട്ടറിയായി (രജിസ്റ്റർ നമ്പർ 4/99/IDKY) ഇതിനാൽ പുനർ നിയമിക്കുന്നു.

ഗവർണ്ണറുടെ ഉത്തരവിൻപ്രകാരം,

ബി. ജി. ഹരീന്ദ്രനാഥ്,
നിയമ സെക്രട്ടറി.